

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 99/TT/2018

- Subject** : Truing up of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for (a) Kalpakkam PFBR-Sirucheru 230 kV D/C Line (b) Kalpakkam PFBR-Arani 230 kV D/C Line under Transmission System associated with Kalpakkam PFBR (500 MW) in Southern Region.
- Date of Hearing** : 24.5.2018
- Coram** : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd., (KPTCL) and 16 others
- Parties present** : Shri B. Dash, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri K. Kiran, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for truing up of the transmission tariff of 2009-14 period under the 2009 Tariff Regulations and the determination of tariff of the 2014-19 tariff period under the 2014 Tariff Regulations of Asset-I:230 kV D/C Kalpakkam PFBR-Sirucheru transmission line and Asset-II: 230 kV D/C Kalpakkam PFBR-Arani transmission line. The tariff for the instant assets for 2009-14 period was allowed vide order dated 29.4.2015 in Petition No. 105/TT/2012. He submitted that tariff for 230 kV D/C Kalpakkam PFBR-Kanchipuram transmission line was also sought in Petition No.105/TT/2012. However, the tariff was not allowed as the asset was not put into commercial operation. He submitted that Appeal No.168 of 2015 has been filed before APTEL against order dated 29.4.2015 wherein the COD of the 230 kV D/C Kalpakkam PFBR-Kanchipuram transmission line was disallowed and the Appeal is pending before APTEL. He further sought permission to amend the instant petition to claim tariff for 230 kV D/C Kalpakkam PFBR-Kanchipuram transmission line. He also requested the Commission



to make SRPC as a party to the present proceedings because SRPC has important role to play in the proceedings.

2. Learned counsel for the TANDEGCO objected to the amendment of the petition to include the 230 kV D/C Kalpakkam PFBR-Kanchipuram transmission line in the instant petition as the Appeal filed by the petitioner before the APTEL against the Commission's order disallowing COD of 230 kV D/C Kalpakkam PFBR-Kanchipuram transmission line is already pending. He further submitted that if the petitioner is amending its present petition, the Appeal before the APTEL should be withdrawn.

3. In response, the representative of the petitioner submitted that in the 33rd meeting of SRPC held on 17.2.2018, State of Tamil Nadu stated that the 230 kV D/C Kalpakkam PFBR-Kanchipuram transmission line was scheduled to be put into commercial operation on March, 2018. He further submitted that a final decision regarding withdrawal of the Appeal before the APTEL would be taken and would be submitted to the Commission.

4. The Commission directed the petitioner to file a proper application for amending the instant petition with a copy to the respondents and the request for amendment would be considered thereafter. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 29.6.2018:-

- (a) Reason for delay in filing the instant true-up petition when the final tariff order was issued on 29.4.2015;
- (b) Present status of Appeal made by the petitioner before APTEL regarding COD of the 230 kV D/C Kalpakkam PFBR-Kanchipuram transmission line;
- (c) Form 5 B and 9 A for both the assets as per 2009 Tariff Regulations by reconciling the liability amount for Asset I and II;
- (d) Form 5D as per 2009-14 period, by clearly mentioning the apportioned approved cost and completion cost of all the individual assets covered in the instant petition;
- (e) Form 4A (Statement of Capital Cost) and Revised Form-7 (Statement of Additional capitalization after COD) individually for each asset and for combined asset-forms as per 2014 Tariff Regulations;
- (f) Details of de-capitalized assets (if any) during the period 2009-14 and 2014-19 period, along with petition details;
- (g) Form 10 B per 2014 Tariff Regulations;

5. The Commission further directed the respondents to file their reply by 16.7.2018 and the petitioner to file rejoinder, if any, by 31.7.2018. The Commission further directed the parties to comply with the directions within the specified time and observed that no extension of time shall be granted.



6. The Commission directed to list the matter on 21.8.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

